

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.2529/2018

Wednesday, this the 11th day of July, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Sh. Vinod Sharma
s/o Sh. Vijay Pal
aged about 29 years
r/o VPO Bambawar, distt. Gautambudh Nagar
Greater Noida, Uttar Pradesh – 203207
Post : DASS (Grade IV)
Post Code 61/15
Group C

..Applicant
(Mr. Anuj Aggarwal and Mr. Tenzing Thinlay Lepcha, Advocates)

Versus

1. Govt. of NCT of Delhi
Through its Chief Secretary
Delhi Secretariat
IP Estate, New Delhi – 2
2. Delhi Subordinate Services Selection Board (DSSSB)
Through its Chairman
Govt. of NCT of Delhi
FC-18, Institutional Area
Karkardooma, Delhi – 110 092

..Respondents

(Mr. H A Khan, Advocate)

O R D E R (ORAL)

Mr. K.N. Shrivastava:

Pursuant to Annexure A-1 Advertisement No.01/15 dated 20.10.2015 issued by the Delhi Subordinate Services Selection Board (DSSSB) – respondent No.2, the applicant applied for the post of DASS (Grade-IV). Besides clearing the written test, the candidates were also required to pass typing proficiency test. As a result, his

name did not figure in successful candidate, as notified vide Annexure A-8 Result Notice No.561 dated 18.10.2017. The applicant contends that he is a national-level Kabaddi player and his case is required to be considered under the sports personnel quota. The applicant has drawn our attention to two Office Memoranda of Department of Personnel & Training (DoPT) dated 19.09.1992 (Annexure A-10) and 22.04.2015 (Annexure A-11), wherein exemption from typing proficiency test has been granted to certain categories of candidates. The applicant's contention is that he should be exempted from the typing test in view of these two O.Ms. It is not in dispute that the applicant applied for the post of DASS (Grade-IV) under sports personnel quota. In the Advertisement, it was indicated that there are 40 posts reserved for sports personnel.

2. We have perused the aforesaid O.Ms., under which the applicant is seeking exemption from typing test. We find that these O.Ms. pertain to in-service candidates, who have been selected to the post of LDC. In their cases, provision of exemption from typing test has been stipulated. Obviously, the applicant has participated, pursuant to Annexure A-1 Advertisement, not as an in-service candidate. As such, these O.Ms. of DoPT do not apply to him. Hence, we are of the view that the respondent No.2 – DSSSB was fully justified in rejecting the candidature of the applicant since he had failed in the typing test.

3. Accordingly, we dismiss this O.A., as we find it devoid of any merit.

(S.N. Terdal)
Member (J)

July 11, 2018
/sunil/

(K.N. Shrivastava)
Member (A)